

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 126 OF 2016 &
IA NO. 282 OF 2016

Dated: 22nd February, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Odisha Power Generation Corporation Ltd. ...Appellant(s)
Vs.
Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee
Mr. Gautam Chawla
Mr. Deep Rao

Counsel for the Respondent(s) : Mr. P.C. Sen,
Mr. Rutwik Panda,
Ms. Anshu Malik &
Mr. Udayan Verma for R-1

Mr. Raj Kumar Mehta &
Mr. Abhishek Upadhyay for R-2

Mr. Arunav Patnaik &
Mr. Shikhar Saha for R-3

ORDER

We have heard learned counsel for the parties. They have concluded their arguments. Counsel are directed to file written submissions within two weeks' time i.e. on or before 08.03.2017 after serving copy on the other side. Thereafter, they may file additional submissions within one weeks' time i.e. on or before 15.03.2017, if any.

Judgment is reserved.

(I. J. Kapoor)
Technical Member
mk/vt

(Justice Ranjana P. Desai)
Chairperson